

5. Shri B. Venkatappiah, Member-  
Chairman, Rural Electrification Corporation.
6. Prof. M.S. Kanungo, Member,  
Banaras Hindu University. Secretray

The terms of reference of the Committee are :—

(i) To examine the statements and incidents mentioned by Dr. Shah in the letter of May 5, 1972, addressed by him to the Director-General, Indian Council of Agricultural Research, New Delhi, before Dr. Shah committed suicide.

(ii) To review the recruitment and personnel policies of the Indian Council of Agricultural Research, Institutes and Centres working under it, and to suggest measures for their improvement.

(iii) To consider any other relevant matters which, in the opinion of the Committee, would help it to make effective recommendations.

(iv) The Committee was formally constituted on 7-10-1972. The Committee has started functioning and its first meeting was held on 24-7-1972. The Committee has been constituted for about six months from 1-7-1972,

†ADDITIONAL AMOUNT FOR PROJECTS

\*119. SHRI KALYAN ROY :  
SHRI N. K. KRISHNAN :

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) whether Government's attention has been drawn to the news item published in the Statesman, dated the 7th June, 1972 to the effect that the States would be required to raise additional funds of Rs. 41 crores for their projects of financing municipal bodies; and

(b) if so, the details thereof ?

THE MINISTER OF HEALTH AND FAMILY PLANNING (SHRI UMA SHANKAR DIKSHIT) : (a) The news item in the Statesman dated the 7th June, 1972 refers to mobilisation of resources by the Government of West Bengal to meet the requirements of the State's Fourth Plan and *not* to the raising of funds for financing municipal bodies.

(b) Does not arise.

यात्रो संबंधी करों के कारण पर्यटन के विकास यात्रो में बाधा

\*217. श्री मान सिंह वर्मा :

श्री ना० क० शेजवलकर :

श्री जगदीश प्रसाद माथुर :

श्री डी० के० पटेल :

श्री लाल झाडवाणी :

श्री रत्तन लाल जैन :

क्या संसदीय कार्य तथा नौवहन और परिवहन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि विभिन्न राज्यों में प्रचलित विभिन्न प्रकार के सड़क-कर, यात्रा-कर, चुंगी-कर पुल-कर, इत्यादि के कारण सावदेशिक पर्यटन के विकास में बाधा पड़ती है तथा यात्रियों को असुविधा होती है; और

(ख) यदि हां, तो इस संबंध में सरकार क्या कदम उठाने का विचार रखती है ?

†[TRAVEL TAXES AS IMPEDIMENTS TO TOURISM

\*217. SHRI MAN SINGH VARMA :  
SHRI N. K. SHEJWALKAR :  
SHRI JAGDISH PRASAD MATHUR :  
SHRI D. K. PATEL :  
SHRI LAL K. ADVANI :  
SHRI RATTAN LAL JAIN :

Will the Minister of PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT be pleased to state :

(a) whether it is a fact that various types of road taxes, travel taxes, terminal taxes and toll taxes prevalent in different States cause impediments in the growth of

†Transferred from the 3rd August, 1972.

†[ ] English translation.

countrywide tourism and also inconvenience to the tourists; and

(b) if so, the steps Government propose to take in the matter ?]

संसदीय कार्य तथा नौवहन और परिवहन मंत्री (श्री राज बहादुर) : (क) और (ख) भाग में कोई यात्रा कर नहीं है। परन्तु यहाँ कहीं भी सड़क कर, सीमाकर, पथकर और यात्री कर प्रवृत्त हैं, टैक्सियों और बसों को उन्हें अदा करना पड़ता है।

संलग्न राज्यों / सघ राज्यों क्षेत्रों के बीच पारस्परिक करार हुये हैं जिन में एक राज्य की उन गाड़ियों की सख्या निर्दिष्ट की गई है जिन्हें केवल अपने राज्य में ही सड़क कर का भुगतान करके दूसरे राज्य में चलने की अनुमति है। बिना प्रति हस्ताक्षर के देश भर में परिचालनार्थ गाड़ियों की निर्दिष्ट सख्या के लिये नियमित परमिट देने के लिये 1969 में मोटर गाड़ी अधिनियम में मूल उपबन्ध शामिल किये गये हैं। परिवहन विकास परिषद ने सिफारिश की है कि ऐसी गाड़ियों को पारस्परिक आधार पर अपने राज्य को छोड़कर शेष सभी राज्यों में सड़क कर और यात्री कर से मुक्त कर दिया जाये। इस सिफारिश को सभी राज्य सरकारों/सघ राज्य क्षेत्रों के ध्यान में विचार्य लाया गया है।

चूँकि सीमा और पथ कर स्थान पर ही अदा किये जाते हैं, अतएव उनके जारी रहने से किसी प्रकार की असुविधा होने की सम्भावना नहीं है।

†[THE MINISTER OF PARLIAMENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) (a) and (b) : There are no travel taxes in India. Taxis and buses are however liable to pay road taxes, terminal taxes, toll taxes and passenger taxes, wherever they are in force.

Reciprocal agreements exist between contiguous States/Union Territories specifying number of vehicles of one State allowed to operate in the other on payment of road tax in the home State only.

†[ ] English translation.

Substantive provisions have also been included in the Motor Vehicles Act in 1969 for grant of regular permits for a specified number of vehicles for operation throughout the country without counter-signature. The Transport Development Council has recommended that such vehicles should be exempted from road tax and passenger tax in all the States except in the home State, on a reciprocal basis. This recommendation has been brought to the notice of all the State Governments/Union Territories for their consideration.

As terminal and toll taxes are paid on the spot, no inconvenience is likely to be caused by their continuance.]

#### DEATHS DUE TO STRANGE INFECTION IN CALCUTTA

\*218. SHRI SUNDAR MANI PATEL :  
SHRI KALYAN ROY :  
SHRI SITARAM KESRI :  
SHRI K. P. SINGH DEO :  
SHRI K. C. PANDA :  
SHRI CHANDRAMOULI JAGARLAMUDI :  
SHRI SANAT KUMAR RAHA :

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state :

(a) whether it is a fact that a number of children recently died in various parts of Calcutta as a result of some strange infection;

(b) whether Government of India have received any report in this regard from the State Government; and

(c) if so, what action has been taken or is being taken in this regard ?

THE MINISTER OF HEALTH AND FAMILY PLANNING (SHRI UMA SHANKAR DIKSHIT) : (a) No information has been received to this effect.

(b) No, Sir.

(c) Does not arise.